

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4360/2022

(Arising out of impugned final judgment and order dated 30-04-2021 in CRLRC(MD) No. 533/2020 passed by the High Court of Judicature at Madras at Madurai)

K. VADIVEL

Petitioner(s)

VERSUS

K. SHANTHI &amp; ORS.

Respondent(s)

(FOR ADMISSION

IA No. 68765/2022 - EXEMPTION FROM FILING O.T.)

Date : 10-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Jayanth Muth Raj, Sr. Adv.  
Mr. Purushothaman Reddy, Adv.  
Mr. Shivansh Dubey, Adv.  
Mr. Vinodh Kanna B., AORFor Respondent(s)  
For Res. No.1 Mr. S. Nagamuthu, Sr. Adv.  
Mr. M.P. Parthiban, AOR  
Mr. R. Sudhakaran,  
Bilal Mansoor,  
Shreyas Kaushal,  
S. Geyolin Selvam,  
Alagiri K, Adv.For Res.2 & 3 Mr. Amit Anand Tiwari, Sr. A.A.G.  
Mr. Sabarish Subramanian, AOR  
Ms. Devyani Gupta, Adv.  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. C. Kranthi Kumar, Adv.  
Mr. Danish Saifi, Adv.  
Mr. B. Sarathraj, Adv.  
Mr. Chandra Bhushan Tiwari, Adv.

for Res.4 to 7      Mr. Kaustubh Shukla, AOR  
                                 Mr. Sanket Vashistha, Adv.  
                                 Ms. Samridhi Srivastava, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the parties at length.
2. Hearing concluded.
3. Judgment reserved.
4. Written submission, if any, be filed by 13.09.2024.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER